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Title: The Minister of Health and Family Welfare laid a statement regarding status of implementation of the recommendations contained in the 22nd and 23rd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2007-08), pertaining to the Departments of Health and Family Welfare and Ayush respectively.

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): Sir, with your permission, I beg to lay the Statement.

In pursuance of the Direction 73A of the Directions by the hon. Speaker (Fifth Edition), I wish to inform the House the status of implementation, indicated in the statement being laid on the Table of the House, of various recommendations contained in the 22nd and 23rd Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on the Demand for Grants for the year (2007-08) in respect of Department of health and Family Welfare and Department of AYUSH respectively.

*Laid on the Table and also placed in Library See No. LT-8530/08.

MR. SPEAKER: Hon. Members, now, we take up the matters of urgent public importance.

...(Interruptions)

MR. SPEAKER : Please allow me now. I know that there are some very important matters. But today we have another most important matter which every section of the House wants to discuss.[\[R2\]](#)

Therefore - I believe I can disclose that - it has been agreed that from 12.30 PM, we should start it. I will only allow one or two matters to be raised now. I am not minimising the importance of other matters. I have already told hon. Members that tomorrow I will definitely allow them for half an hour. If anybody wants to wait till the end of the day in regular business, it is all right. Otherwise, tomorrow I will try my best to accommodate them. Please cooperate.

SHRI BRAJA KISHORE TRIPATHY (PURI): I had given a notice for Adjournment Motion.

MR. SPEAKER: The very fact that you have agreed to participate in the debate shows that you are not against it.

SHRI BRAJA KISHORE TRIPATHY : But, this is the only motion through which we can censure the Government.

MR. SPEAKER : It is all right. You can do it. Now, Shri Devendra Prasad Yadav.

...(Interruptions)

MR. SPEAKER : Mr. Tripathy, please. I earnestly appeal to you. I am not minimizing the importance of the issue. I know that. I have repeatedly been saying that we should have a structured debate on this issue.

SHRI BRAJA KISHORE TRIPATHY : What is the fate of our Adjournment Motion?

MR. SPEAKER : The very fact that it has not been admitted so far shows that it is not admitted. Please.

...(Interruptions)

MR. SPEAKER: Only Shri Devendra Prasad Yadav's observations will be recorded. Please be brief, Mr. Yadav.

(Interruptions) â€¦*

MR. SPEAKER: Do not record one word. Nothing will be recorded.

(Interruptions) â€¦*

MR. SPEAKER: I am also saying that the matter which Mr. Yadav is raising, if I get notices, if I get an appropriate notice according to rules, I shall allow it to be discussed. Your submissions should have been admitted, but, unfortunately, Speaker's decision has to prevail. Now, I am waiting to hear one of the best speeches from you today.

* Not recorded.